

1	2	3	4	5	6
3. Breach of conduct rules	..	1	1	..	1
4. Irregularities in award of contracts/ tenders	1	3	4	4	..
5. Favour to the office bearers of the recog- nised unions	..	2	2	1	1
6. Miscellaneous	1	2	3	3	..
Total	7	9	16	11	5

3. The allegations have not been substantiated in all eleven cases finalised so far.

Import of Obsolescent and Second Grade Technology of Bloom Casters for Vizag Steel Plant

1601. SHRI N. K. SHEJWALKAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether India are importing obsolescent and second grade technology of bloom casters in steel making instead of advanced and more economical billet casters for Vizag Steel Plant;

(b) if so, the reaction of Government of India in this regard together with the details of the extent of loss and adverse effect on production of steel at Vizag Steel Plant and other steel plants where such obsolescent technology is being employed; and

(c) the details of the steps proposed to be taken to procure advanced and more economical billet casters?

THE MINISTER OF COMMERCE & STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) It would not be correct to say that bloom casting is obsolescent or second grade technology. Taking into account the large size of L.D. Converters to be installed in Visakhapatnam Steel plant, the product-mix of the plant and various other tech-

nical and operational considerations, it has been considered that continuous casting of blooms will be a more dependable and advisable route for steel production than the alternative of direct casting of billets.

(b) and (c). Do not arise.

12 hrs.

RE: QUESTIONS OF PRIVILEGE

PROF. MADHU DANAVATE (Rajapur): I had already given notice on 18-6-80 regarding the question of gold auction against the— Finance Minister. You already said that he did not reject the matter outright.

MR. SPEAKER: I have again written to the Finance Minister for full facts; I will again remind him.

PROF. MADHU DANAVATE: I have here the records of the Lok Sabha and the Rajya Sabha.

The Finance Minister explained in writing in Rajya Sabha that only confiscated gold was....

MR. SPEAKER: No, no; I am not allowing it now; It is still under consideration.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am raising a point of order under rule 369(1) and direc-

[Shri Jyotirmoy Bosu]

tion 117 and 118 to be read with the motion given under rule 222 (3). In that connection I quoted from the proceedings that the hon. Minister Mr. Shankaranand misled the House that doctors did not give a memorandum, I have here, in my hand, the original receipt given which shows that the junior doctors had given a memorandum.

MR. SPEAKER: Please come under 118. Shri Ram Vilas Paswan.

श्री राम विलास पासवान (हाजीपुर): अध्यक्ष जी, कल मैंने नियम 223 के अन्तर्गत शिक्षा मंत्री, श्री शंकरानन्द, के खिलाफ प्रिविलेज मोशन दिया है। आपको याद होगा कि डाक्टर्स के संबंध में 18 तारीख को इसी सदन में ध्यानकर्षण प्रस्ताव आया था और मंत्री महादेव ने कहा था...

MR. SPEAKER: I had received notice of a question of privilege by Shri Ram Vilas Paswan, Shri Vajpayee and Shri Jyotirmoy Bosu against Shri Shankaranand, Minister of Education and Health and Social Welfare for alleged misleading of the House regarding junior doctors' strike. I have called for factual information on receipt of which I will give my decision.

SHRI JYOTIRMOY BOSU: I seek your permission. I have got the original receipt; what more information do you want?

MR. SPEAKER: No, no; please resume your seat, Mr. Pandit.

DR. VASANT KUMAR PANDIT (Rajgarh): About the call attention notice on Lok-Par Lok which has caused a lot of commotion in the city. The situation is likely to be grave.... my short notice question....

MR. SPEAKER: No, no; it is not allowed. Please come to my Chamber. Papers laid.

12.03 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT ON ACCOUNTS OF COFFEE BOARD FOR (POOL FUND), 1977-78 AND (GENERAL FUND), 1976-77, ANNUAL REPORT AND REVIEW OF CARDAMOM BOARD FOR 1978-79, NOTIFICATION re. EXCISE DUTY ON JUTE MANUFACTURES, REVIEW AND ANNUAL REPORT OF HINDUSTAN STEELWORK'S CONSTRUCTION LTD., CALCUTTA FOR 1978-79 WITH STATEMENT FOR DELAY

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): I beg to lay on the Table:—

(1) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1977-78 (General Fund) and 1976-77 (Pool Fund). [Placed in Library. See No. LT-928/80].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1978-79. [Placed in Library. See No. LT-929/80].

(3) A copy of Notification No. S.O. 102(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1980 regarding imposition of excise duty on Jute Manufactures, issued under section 9 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-930/80].

(4) A copy each of the following papers (Hindi and English version, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of Hindustan Steelworks Construction Limited, Calcutta, for the year 1978-79.